

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1359/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

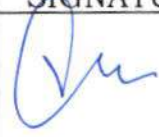

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES:

First Impression
V/s.

Dilip Chhabria Design Pvt.Ltd.


SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
18	Vardhman Kaushik	Advocate	
	Muralidharan	Advocate for op. creditor	

ORDER

CP No.1359 / I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel has sought for withdrawal of this Company petition with liberty to file a fresh, there being no objection to the Corporate Debtor Counsel for such withdrawal with liberty, this Petition is hereby dismissed as withdrawn with liberty.


V. NALLASENAPATHY
Member (Technical)


B. S. V. PRAKASH KUMAR
Member (Judicial)